CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 437/TL/2024

Subject : Petition under Section 14 of the Electricity Act, 2003 read with Central

> Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 for grant of separate RTM Transmission Licence to

POWERGRID Bhadla III Transmission Limited.

Petitioner : Powergrid Bhadla III Transmission Limited (PBTL)

Respondent : Madhya Pradesh Power Management Co. Limited and Ors.

Date of Hearing **: 21.1.2025**

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Parties Present : Shri V. C Sekhar, PBTL

> Shri Prashant Kumar, PBTL Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed for the grant of a separate transmission licence for the "Implementation of 1 Nos. of 400 kV line bay at 765/400/220 kV Bhadla III PS for interconnection of ReNew Solar (Shakti Six) Pvt. Ltd.", as assigned by CTUIL vide its OM dated 14.6.2024, under the RTM mode. He further submitted that vide order dated 3.1.2025, the Commission has held that the Petitioner is eligible for the grant of a separate transmission licence and, consequently, directed to issue public notice under Section 15(5)(a) of the Electricity Act, 2003 inviting suggestion or objection to the grant of a transmission licence to the Petitioner. However, in response thereof, no suggestion or objection has been received so far.

- 2. In response to a specific query of the Commission regarding the mismatch of the timeframe in the implementation of the 400 kV bay covered under the instant Petition and associated generation project, the Representative of the Petitioner submitted that there is a mismatch of approximately 3 months and since the transmission scheme has been awarded by CTUIL itself on the RTM mode, CTUIL may be directed to align the implementation schedule of the bay with the generating station.
- Considering the submissions made by the representative of the Petitioner, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)